

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/GT/2013

Subject : Determination of tariff for generating and transmission systems of Bhakra-Beas Management Board.

Date of hearing : **22.9.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Bhakhra-Beas Management Board, Chandigarh

Respondents : Punjab State Power Corporation Ltd. & 4 Others

Parties present : Ms. Anushree Bardhan, Advocate, BBMB
Ms. Poorva Saigal, Advocate, BBMB
Ms. Pooja Gupta, BBMB
Shri Sanjay Sidana, BBMB
Ms. Akshi Seem, Advocate, PSPCL
Ms. Tarini Tarrika, Advocate, UT of Chandigarh
Shri Shrinder Kumar, UT of Chandigarh
Shri A.K. Gupta, HVPNL

Record of Proceedings

Petition was taken up for hearing on the determination of generation tariff.

2. During the hearing, the learned counsel for the respondent, UT of Chandigarh submitted that it has filed its reply and has served copy to the petitioner. The learned counsel for the respondent, PSPCL also submitted that reply has been filed on 21.9.2015 and copy has been served on the petitioner.

3. In response, the learned counsel of the petitioner submitted that the copy of the reply filed by respondent, PSPCL has not yet been received. Accordingly, the learned counsel prayed for time to file its rejoinder to the replies of the respondents.

4. The Commission after hearing the parties directed the respondent PSPCL to serve the copy of the said reply to the petitioner, if not served earlier, and directed the petitioner to file its rejoinder to the replies filed by the above respondents. The petitioner



was also directed to submit additional information on the following with copy to respondents on or before 16.10.2015:

- (i) "The year-wise breakup of wage revision/ arrears pertaining to the years 2005-06, 2006-07, 2007-08, 2008-09 and 2009-10."

5. The additional information/ rejoinder shall be filed by the petitioner within the due date mentioned above. In case the information/ rejoinder is not furnished within the due date, the matter shall be disposed of based on available records.

6. Subject to the above, order in the petition is reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

